

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1436
ANSWERED ON 26TH JULY, 2018

SCRAPPING OF OLD PRIVATE VEHICLES

1436. DR. UDIT RAJ:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the time period after which the private vehicles are to be scrapped compulsorily and the details of policy in this regard, if any, under the consideration of the Government;
- (b) the penalty for toll tax operators if they refuse to use Fasttag deliberately;
- (c) the pending amount for collection of toll from Dasna Toll in Ghaziabad and time left for finishing the toll; and
- (d) whether there are complaints that the said toll is being run by Goons who collect toll arbitrarily, if so, the details thereof and the corrective steps proposed in this regard?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) No final decision has been taken in this regard.
- (b) National Highways Fee (Determination of Rates and Collection) Rules, 2008 provide that if a vehicle user with a valid, functional FASTag or any such device with sufficient balance in the linked account crossing a fee plaza installed with Electronic Toll Collection infrastructure, is not able to pay user fee through FASTag or any such device owing to malfunctioning of Electronic Toll Collection infrastructure, the vehicle user shall be permitted to pass the fee plaza without payment of any user fee. An appropriate zero transaction receipt shall be issued mandatorily for all such transactions.
- (c) Capital Cost of Rs. 118.23 Cr. is yet to be recovered as on 31.03.2018 for Dasna fee plaza. User fee collection is being done to recover the Capital Cost. Further, the project has been taken up for 6 laning on Hybrid Annuity Mode from existing km 27.740 to existing km 49.346 (Dasna to Hapur) excluding existing section of Hapur Bypass of 11.25 km. As per NH Fee Rules, after the recovery of capital cost through user fee realized, the fee leviable would be reduced to 40% of the user fee for such section of National Highways, bridge, tunnel or bypass as the case may be, to be revised annually in accordance with these Rule 5 of said Rules.
- (d): At Dasna NH user fee collection are being done as per notification S. O. No. 2048 (E) dated 23.08.2012. NHAI has selected user fee collecting agency based on competitive bidding who has been authorised for user fee collection work as per NHAI guidelines. Any grievances are redressed based on merit by NHAI officials.
